

(i) Strict enforcement of the Minimum Wages Act.

(ii) Seizure and cancellation of firearm licences wherever called for.

(iii) Special drive to unearth illegal fire-arms and their manufacturers.

Air Crash near Agra

238. SHRI KALRAJ MISHRA:

SHRI N. P. CHENGALRAYA NAIDU:

SHRI DINESH GOSWAMI:
DR. V. P. DUTT:

SHRI NARASINGHA PRASAD NANDA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that several IAF officers were killed in a recent air crash near Agra;

(b) if so, what are the details in this regard;

(c) whether any assistance has been given to the victims of the air crash;

(d) whether it is a fact that the aircraft in question was a World War II aircraft;

(e) if so, what were the main reasons for using that aircraft; and

(f) what steps Government propose to take to avert such tragedy in future?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) and (b) An IAF transport aircraft crashed on the night of 22nd February 1980 when it was on a routine flight for the training of Army para-troopers. Two IAF officers and forty-five other ranks belonging to the Air Force and the Army were killed in the accident. A Court of Inquiry has been ordered to determine the cause of the accident.

(c) As a measure of immediate assistance the families of the unfortunate personnel of the Air Force have been given monetary assistance ranging from Rs. 950 to Rs. 2000. The

families of the unfortunate Army personnel have been given Rs. 500 each as immediate monetary assistance.

Instructions have been issued to ensure that families of the victims are provided all the prescribed compensation and assistance speedily.

(d) No, Sir.

(e) Does not arise in view of answer to part (d) of this question.

(f) while every possible effort is always made to prevent such accidents, what further steps should be taken in this direction, will be considered by the Government immediately on receiving the report of the Court of Inquiry indicating the cause of the accident.

Follow up Action on the Vaidialingam Report

239. SHRI K. L. N. PRASAD:

SHRI MAHENDRA MOHAN MISHRA:

SHRI GIAN CHAND TOTU:

SHRI DINESH GOSWAMI:

DR. V. P. DUTT:

SHRI NARASINGHA PRASAD NANDA:

SHRI DHARAMCHAND JAIN:

SHRIMATI HAMIDA HABIB-ULLAH:

SHRI SAWAISINGH SISODIA:

SHRI GHOUSE MOHIUDDIN SHEIKH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken final decision on the follow-up action on the report of the Vaidialingam Commission regarding the charges against the family members of Shri Morarji Desai and Shri Charan Singh;

(b) if so, by when the action is likely to be taken;

(c) whether both the former Prime Ministers have publicly demanded im-